

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 13

C.P.(CAA)/5(MB)2024 IN C.A.(CAA)/236(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 12.04.2024

NAME OF THE PARTIES: **SANOFI INDIA LIMITED**

Section 230-232 of the Companies Act, 2013

ORDER

1. Mr. Gaurav Joshi, Senior Counsel a/w Mr. Rohan Rajadhyaksha, Advocate a/w Mr. Anjrudh Das, Meghna Rajadhyaksha, Kriti Kalyani a/w Siddhant Marathe, Advocate i/b Shardul Amarchand Mangaldas & Co. appeared for the Petitioner.
2. Mr. Tushar Wagh, Authorised Representative of ROC present.
3. Heard Counsel appearing for Petitioner and Authorised Representative of ROC and **Reserved for Order**.
4. In the second session of the Court, learned Counsel for the Union appears and seeks to intervene submitting that certain irregular practice in relation to the labor need to be brought to notice of this Bench by producing necessary evidence to that effect on record.

5. Since matter was Reserved for Order in the morning, this Bench again de-
reserve the matter and Intervener is directed to serve all the documents to
the Petitioner also and inform them about the next date of hearing.
6. List this matter on **19.04.2024** for hearing.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Sapna